

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VATIKA IT PARKS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Vatika IT Parks Private Limited
2. Date of incorporation of corporate debtor	25/07/2002
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51225DL2002PTC116336
5. Address of the registered office and principal office (if any) of corporate debtor	Flat No. 224A, 2nd Floor Devika Tower, 6, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
6. Insolvency commencement date in respect of corporate debtor	CIRP order dated : 09.10.2026 Date of communication of order :13.10.2026
7. Estimated date of closure of insolvency resolution process	07.04.2027 (180 days from date of Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Megha Agrawal Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address- 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.) Email: ip.meghaagrawal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C/o IP Megha Agrawal Plot No 79, 7th Floor, Fortuna Capital Hindustan Colony, Beside Dew Medicare & Trinity Hospital, Wardha Road, Nagpur 440015 E-Mail: cirp.vatikaitppl@gmail.com
11. Last date for submission of claims	23.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Vatika IT Parks Private Limited** on 09.10.2026.

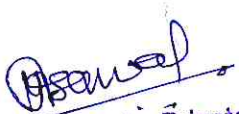
The creditors of **Vatika IT Parks Private Limited**, are hereby called upon to submit their claims with proof on or before 23.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA : **Not applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.10.2026
Place: Nagpur


Vatika IT Parks Private Limited
Interim Resolution Professional
IP Megha Agrawal

SD/-
IP Megha Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to - 30.06.2027

AADHAR HOUSING FINANCE LIMITED

Registered Office : 2nd Floor, No. 3, J.T.T Towers, 8th Main Road,
 Concorde Plaza Nagesh, Huthan Cross, Bangalore - Karnataka - 560025
 Branch : Shop No. 10, 2nd Floor, 2nd Floor Near TRM Public School,
 Gubalpet - 701014 (B.P.)
 CH: 0650 004000 (P) 0650 004000 Website: aadharhousing.com



Aadhar
 Housing Finance Limited

NOTICE FOR REMOVAL OF MOVABLE INVENTORY

Name of Borrower (s) / Legal Representative (s) / Loan Centre / Branch	Date of Demand Notice Presentation Notice Date	Description of Second Asset (s) / Where movable inventory has been left
Prakash Kumar Upadhyay (Sorrower) Priyanka Kumar Upadhyay (Co-Sorrower) Widha (1st Guarantor)	06-Apr-2025 01-May-2025	Right on SF-03, Second Floor, Without R/R Flights Area, Apartment 66-205 St. 10, Kharsid Main Rd, Shubhalaxi in Krishna Villa Colony, Post Apartment, Village Distinct Barnhale, Paragana Ganga, Tehsil & District Ghazipur-201001 Uttar Pradesh
Loan Code: 06500000448	Date of Physical Possession	Baundaries:- East:- Outer Property, West:- St-02, North:- Main Road, East & Top:- SF-04, South:- R/R in service
Branch : Modipuraj		

Whereas, the Authorized Officer of Aadhar Housing Finance Limited

Has hereby directed the removal of the movable inventory

[illegible]

 Hinduja Housing Finance Ltd. Corporate Office: No.187-189, 2nd Floor, Anna Salai, Eastgate, Chennai - 600045, Tamil Nadu, India. Branch Office: 10th Floor, 10th Cross, 10th Main Road, Sector-52, New Delhi-110045, New Delhi-110045				
RLN: M. Parmod Chaudhary - 8996326753 + C.M. NIDHI JYAL - 72027846				
SYMBOLIC POSSESSION NOTICE				
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under the Sanctioning and Registration of Financial Assets and Enforcement of Security Interest Act, 2002 (HSAESI Act) of the Government of India (No. 12/12) with Rule 3 of the Security Interest Enforcement Rules, 2002, issued a demand notice on the debtors mentioned against each account and stated hereby calling upon the borrower to pay the amount due and interest on the said account as per the "Borrower's Receipt" the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the members of the family of the borrower to pay the amount due and interest on the said account within 60 days from the date of receipt of said notice. In the event of non-payment of the amount due and interest on the said account, the borrower is hereby called upon to pay the amount due and interest on the said account within 60 days from the date of receipt of said notice. The borrower/any member in particular and the public in general is hereby cautioned that no right of possession or any other right shall be created in the property of the borrower in the event of non-payment of the amount due and interest on the said account. HINDUJA HOUSING FINANCE LIMITED for an amount and future interest the borrower has borrowed upon together with the interest and charges (if any) on the said account as per the "Borrower's Receipt" the amount within 60 days from the date of receipt of said notice. In the event of non-payment of the amount due and interest on the said account, the borrower is hereby called upon to pay the amount due and interest on the said account within 60 days from the date of receipt of said notice.				
No	LAH No. / Name of Borrower / Guarantors & Address	Demand Notice Date / Date of Possession	Amount Outstanding	
1	DUOLDELHIA00000001, MR. AMIT KUMAR, - MRS. RUPALI GUPTA, Flat 101, 10th Cross, 10th Main Road, Sector-52, New Delhi-110045, New Delhi-110045	15.04.2026	Rs. 17,22,22,22	plus 22.07% p.a. interest
		Symbolic		plus 22.07% p.a. interest
Description of the Property: Built UP UPPER GROUND FLOOR, WITHOUT R/O RIGHTS, BUILT UP LOT BEARING NO. 24-B, AREA MEASURING 50 SQ. YARDS, OUT OF TOTAL AREA MEASURING 150 SQ. YARDS, (I) 125.42 SQ. YARDS, (II) 24.58 SQ. YARDS, (III) 24.58 SQ. YARDS, (IV) 24.58 SQ. YARDS, (V) 24.58 SQ. YARDS, (VI) 24.58 SQ. YARDS, (VII) 24.58 SQ. YARDS, (VIII) 24.58 SQ. YARDS, (IX) 24.58 SQ. YARDS, (X) 24.58 SQ. YARDS, (XI) 24.58 SQ. YARDS, (XII) 24.58 SQ. YARDS, (XIII) 24.58 SQ. YARDS, (XIV) 24.58 SQ. YARDS, (XV) 24.58 SQ. YARDS, (XVI) 24.58 SQ. YARDS, (XVII) 24.58 SQ. YARDS, (XVIII) 24.58 SQ. YARDS, (XIX) 24.58 SQ. YARDS, (XX) 24.58 SQ. YARDS, (XXI) 24.58 SQ. YARDS, (XXII) 24.58 SQ. YARDS, (XXIII) 24.58 SQ. YARDS, (XXIV) 24.58 SQ. YARDS, (XXV) 24.58 SQ. YARDS, (XXVI) 24.58 SQ. YARDS, (XXVII) 24.58 SQ. YARDS, (XXVIII) 24.58 SQ. YARDS, (XXIX) 24.58 SQ. YARDS, (XXX) 24.58 SQ. YARDS, (XXXI) 24.58 SQ. YARDS, (XXXII) 24.58 SQ. YARDS, (XXXIII) 24.58 SQ. YARDS, (XXXIV) 24.58 SQ. YARDS, (XXXV) 24.58 SQ. 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For and on behalf of
ASTRAZENECA PHARMA INDIA LIMITED
 Tanya Sankar
 Company Secretary & Compliance Officer
 Date: 15.10.2026
 Place: Mumbai
 Membership No.: A2570